

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

RA/M.A./O.A./T.A./ 342 ⁹⁰
1980

J N Bhatt Applicant (s).

K C Pandit Adv. for the
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

N S Shinde Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Appointment (Copy not served) p-8-10 F/10. Withdrawal PMSB filed by Petitioner's Advocate.

CORAM : Hon'ble Mr. A.V. Haridasan : Judicial Member

Hon'ble Mr. M.M. Singh : Administrative Member

8.8.1990.

The learned counsel for the applicant has filed a statement stating that the applicant has instructed him to withdraw the application. He submits that the application may be closed as withdrawn. Hence the application is disposed of as withdrawn. No ordr as to costs.

M. M. Singh

(M.M. Singh)
Administrative Member

(A.V. Haridasan)
Judicial Member

Coram : Hon'ble Mr. M.M.Singh : Administrative Member
Hon'ble Mr. N.R.Chandran : Judicial Member

20/7/1990

The learned counsel for the applicant argued in great detail on merits of the case but we find that the application is not in order and not according to the rules. Hence the matter is adjourned by a week so that the applicant can rectify the mistakes.

N.R.Chandran

(N.R.Chandran)
Judicial Member

M.M.Singh

(M.M.Singh)
Administrative Member

a.a.b.